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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CONT.CAS(C) 147/2018, CM APPL. 8585/2018, CM APPL. 43017/2018, CM APPL. 18085/2019, CM APPL. 18150/2019, CM APPL. 40260/2019, CM APPL. 1452/2020, CM APPL. 2487/2020 CM APPL. 3435/2020, CM APPL. 30617/2020, CM APPL. 44565/2022, CM APPL. 58885/2025

JK JUTE MILL MAZDOOR EKTA UNIONPetitioner

Through: Mr. Ashok Kumar Jain and Mr. Ankit Kohli, Advs.

versus

M/S JK JUTE MILLS COMPANY LTD & ORSRespondents

Through: Mr. Govind Bhardwaj, Adv.
(Through VC)

CORAM:

HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER

17.09.2025

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1. It is already 04:50 P.M.
2. The present matter could not be taken up for hearing today, due to paucity of time.
3. As such, renotify for arguments on 12.12.2025.

SAURABH BANERJEE, J.

SEPTEMBER 17, 2025/Ab